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THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, September 5, 2012/Bhadra14, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

FELICITATION BY THE SPEAKER**Congratulations to Shri Girisha Hosanagara Nagarajegowda for winning silver medal at Paralympic Games, 2012 in London**

MADAM SPEAKER: Hon. Members, I am sure, all of you will join me in conveying our heartiest congratulations to Shri Girisha Hosanagara Nagarajegowda for winning the silver medal at the Paralympic Games, 2012 in London.

Shri Girish Nagrerajegowda achieved this incredible feat during the final event of Men's High Jump Even at London on 4 September, 2012. This exceptional accomplishment is a matter of national pride and will inspire upcoming athletes across the country.

We convey our best wishes to Shri Girisha Hosanagara Nagarajegowda and the Indian Paralympic Team for their future endeavours.

MADAM SPEAKER: Q.No. 345.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)*

11.01 hrs

At this stage, Shri Ganesh Singh, Shri Adhi Shankar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

11.02 hrs

At this stage, Shri O.S., Manian, Shri Thol Thirumaavalavan and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

11.03 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Dr. Girija Vyas in the Chair)

... (Interruptions)

12.0 ½ hrs

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.01 hrs

At this stage, Shri O.S.Manian and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

PAPERS LAID ON THE TABLE

MADAM CHAIRMAN : Papers to be laid on the Table; Ghatowar ji.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Kapil Sibal, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No.LT 7267/15/12]

... (Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri V. Narayanasamy, I beg to lay on the Table:-

- (1) A copy of the Right to Information Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 603(E) in Gazette of India dated 31st July, 2012 under sub-section (1) of Section 29 of the Right to Information Act, 2005.

[Placed in Library, See No.LT 7268/15/12]

- (2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy, for the year 2012-2013.

[Placed in Library, See No.LT 7269/15/12]

- (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 2012-2013.

[Placed in Library, See No.LT 7270/15/12]

- (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy, for the year 2012-2013.

[Placed in Library, See No.LT 7271/15/12]

- (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy, for the year 2012-2013.

[Placed in Library, See No.LT 7272/15/12]

- (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy, for the year 2012-2013.

[Placed in Library, See No.LT 7273/15/12]

(3) A copy of the Atomic Energy (Radiation Processing of Food and Allied Products) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 158 in Gazette of India dated 30th June, 2012 under sub-section (4) of Section 30 of the Atomic Energy Act, 1962.

[Placed in Library, See No.LT 7274/15/12]

(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2010-2011, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chhattisgarh Mahila Samakhya Society, Raipur, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No.LT 7275/15/12]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Indian Institute of Information Technology and Management, Gwalior, for the year 2010-2011.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atal Bihari Indian Institute of Information Technology and Management, Gwalior, for the year 2010-2011.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No.LT 7276/15/12]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2010-2011.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No.LT 7277/15/12]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2010-2011.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No.LT 7278/15/12]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2010-2011.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No.LT 7279/15/12]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Patna, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Patna, for the year 2010-2011, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Patna, for the year 2010-2011.

(12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No.LT 7280/15/12]

(13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2010-2011, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2010-2011.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No.LT 7281/15/12]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No.LT 7282/15/12]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2010-2011.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No.LT 7283/15/12]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhijan Assam, Guwahati, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhijan Assam, Guwahati, for the year 2009-2010.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No.LT 7284/15/12]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2009-2010.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No.LT 7285/15/12]

(23) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2010-2011, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2010-2011.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, See No.LT 7286/15/12]

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2010-2011.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No.LT 7287/15/12]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2010-2011.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No.LT 7288/15/12]

(29) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2008-2009, together with Audit Report thereon.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library, See No.LT 7289/15/12]

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2010-2011.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in Library, See No.LT 7290/15/12]

(33) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2010-2011, together with Audit Report thereon.

- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

[Placed in Library, See No.LT 7291/15/12]

- (35) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2010-2011, together with Audit Report thereon.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

[Placed in Library, See No.LT 7292/15/12]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2009-2010.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

[Placed in Library, See No.LT 7293/15/12]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Lucknow, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Lucknow, for the year 2010-2011.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

[Placed in Library, See No.LT 7294/15/12]

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Mizoram, Aizawl, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Rashtriya Madhyamik Shiksha Abhiyan Mizoram, Aizawl, for the year 2009-2010.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

[Placed in Library, See No.LT 7295/15/12]

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2009-2010.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

[Placed in Library, See No.LT 7296/15/12]

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2010-2011.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

[Placed in Library, See No.LT 7297/15/12]

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2009-2010.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

[Placed in Library, See No.LT 7298/15/12]

- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2010-2011.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

[Placed in Library, See No.LT 7299/15/12]

- (51) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-
- (i) The All India Council for Technical Education (Establishment of Mechanism for Grievance Redressal) Regulations, 2012 published in Notification No. F. No. 37-3/Legal/2012 in Gazette of India dated 7th June, 2012.
- (ii) The AICTE (Information for Maintenance of Standards and Conduct of Inspection of Technical Entities of Universities) Regulations,

2012 published in Notification No. F. No. S.O.37-3/Legal/2012 in Gazette of India dated 25th June, 2012.

[Placed in Library, See No.LT 7300/15/12]

(52) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2010-2011, together with Audit Report thereon.

(53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

[Placed in Library, See No.LT 7301/15/12]

(54) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2009-2010.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

[Placed in Library, See No.LT 7302/15/12]

(56) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Education Mission Society, Aizawl, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Education Mission Society, Aizawl, for the year 2009-2010.

(57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

[Placed in Library, See No.LT 7303/15/12]

(58) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Implementation Society U.T. of

Dadra and Nagar Haveli, Silvassa, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Implementation Society U.T. of Dadra and Nagar Haveli, Silvassa, for the year 2010-2011.

(59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

[Placed in Library, See No.LT 7304/15/12]

(60) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2009-2010.

(61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

[Placed in Library, See No.LT 7305/15/12]

(62) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyana Karnataka, Bangalore, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyana Karnataka, Bangalore, for the year 2010-2011.

(63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

[Placed in Library, See No.LT 7306/15/12]

- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2010-2011.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.

[Placed in Library, See No.LT 7307/15/12]

- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan U.T. Mission Authority Andaman and Nicobar Islands, Port Blair, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan U.T. Mission Authority Andaman and Nicobar Islands, Port Blair, for the year 2010-2011.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

[Placed in Library, See No.LT 7308/15/12]

- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2010-2011.

- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

[Placed in Library, See No.LT 7309/15/12]

- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2010-2011.

- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.

[Placed in Library, See No.LT 7310/15/12]

- (72) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2010-2011, together with Audit Report thereon.

- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.

[Placed in Library, See No.LT 7311/15/12]

- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan), Jaipur, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan), Jaipur, for the year 2010-2011.

- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.

[Placed in Library, See No.LT 7312/15/12]

(76) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Madhya Pradesh, Bhopal, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Madhya Pradesh, Bhopal, for the year 2010-2011.

(77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.

[Placed in Library, See No.LT 7313/15/12]

(78) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2010-2011.

(79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.

[Placed in Library, See No.LT 7314/15/12]

(80) A copy of Notification No. S.O. 1510(E) (Hindi and English versions) published in Gazette of India dated 6th July, 2012, regarding extension of supersession of the National Council for Teacher Education for a further period of six months with effect from 7th July, 2012, issued under sub-section (1) of Section 30 of the National Council for Teacher Education Act, 1993.

[Placed in Library, See No.LT 7315/15/12]

(81) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-

(i) The University Grants Commission (Affiliation of Colleges by Universities (1st Amendment) Regulations, 2012 published in

Notification No. F. No. 1-7/2007(CPP-1/C) in Gazette of India dated 26th March, 2012.

- (ii) The UGC (Affiliation of Colleges by Universities) Regulations, 2009 published in Notification No. 8 in weekly Gazette of India dated 26th February, 2010.
- (82) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.

... (*Interruptions*)

[Placed in Library, See No.LT 7316/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2011-2012 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No.LT 7317/15/12]

- (2) A copy of the Notification No. G.S.R. 616(E) (Hindi and English versions) published in Gazette of India dated 6th August, 2012, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Hexamine originating in, or exported from, Saudi Arab and Russia upto and inclusive of 24th July, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

[Placed in Library, See No.LT 7318/15/12]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2011-2012, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2011-2012.

[Placed in Library, See No.LT 7319/15/12]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2012 published in Notification No. F. No. LAD-NRO/GN/2012-13/07/13546 in Gazette of India dated 20th June, 2012.
- (ii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2012 published in Notification No. F. No. LAD-NRO/GN/2012-13/03/5290 in Gazette of India dated 2nd May, 2012.
- (iii) The Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012 published in Notification No. F. No. LAD-NRO/GN/2012-13/04/11262 in Gazette of India dated 21st May, 2012.
- (iv) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2012 published in Notification No. F. No. LAD-NRO/GN/2011-12/40/7335 in Gazette of India dated 29th March, 2012.

[Placed in Library, See No.LT 7320/15/12]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002:-

- (i) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) Rules, 2011 published in Notification No. G.S.R. 276(E) in Gazette of India dated 31st March, 2011.
- (ii) The Security Interest (Enforcement) (Amendment) Rules, 2012 published in Notification No. S.O. 1578(E) in Gazette of India dated 13th July, 2012.

[Placed in Library, See No.LT 7321/15/12]

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R.546(E) published in Gazette of India dated 9th July, 2012 together with an explanatory memorandum making certain amendments in the five notifications, mentioned therein.
- (ii) G.S.R.498(E) published in Gazette of India dated 22nd June, 2012 together with an explanatory memorandum making certain amendments in the five notifications, mentioned therein.
- (iii) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2012 published in Notification No. G.S.R. 592(E) in Gazette of India dated 26th July, 2012, together with an explanatory memorandum.
- (iv) S.O.1836(E) published in Gazette of India dated 14th August, 2012 together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.,(N.T.) dated 3rd August, 2001.

- (v) S.O.1851(E) published in Gazette of India dated 16th August, 2012 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods.

[Placed in Library, See No.LT 7322/15/12]

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.620(E) published in Gazette of India dated 7th August, 2012 together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.
- (ii) G.S.R.621(E) published in Gazette of India dated 7th August, 2012 together with an explanatory memorandum making certain amendments in Notification No. 30/2012-Service Tax dated 20th June, 2012.
- (iii) The Service Tax (Third Amendment) Rules, 2012 published in Notification No. G.S.R. 622(E) in Gazette of India dated 7th August, 2012, together with an explanatory memorandum.

[Placed in Library, See No.LT 7323/15/12]

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 7324/15/12]

(b) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2011-2012.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 7325/15/12]

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2012-2013.

[Placed in Library, See No.LT 7326/15/12]

(10) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2012 together with Auditor's Report thereon:-

(i) Baroda Uttar Pradesh Gramin Bank, Raebareli

[Placed in Library, See No.LT 7327/15/12]

(ii) Kshetriya Kisan Gramin Bank, Mainpuri

[Placed in Library, See No.LT 7328/15/12]

(iii) Purvanchal Gramin Bank, Gorakhpur

[Placed in Library, See No.LT 7329/15/12]

(iv) Haryana Gramin Bank, Rohtak

[Placed in Library, See No.LT 7330/15/12]

(v) Neelachal Gramya Bank, Bhubaneswar

[Placed in Library, See No.LT 7331/15/12]

(vi) Baroda Gujarat Gramin Bank, Bharuch

[Placed in Library, See No.LT 7332/15/12]

- (vii) Narmada Malwa Gramin Bank, Indore
[Placed in Library, See No.LT 7333/15/12]
- (viii) Shreyas Gramin Bank, Aligarh
[Placed in Library, See No.LT 7334/15/12]
- (ix) Wainganga Krishna Gramin Bank, Solapur
[Placed in Library, See No.LT 7335/15/12]
- (x) Prathama Bank, Moradabad
[Placed in Library, See No.LT 7336/15/12]
- (xi) Surguja Kshetriya Gramin Bank, Surguja
[Placed in Library, See No.LT 7337/15/12]
- (xii) Jhabua Dhar Kshetriya Gramin Bank, Jhabua
[Placed in Library, See No.LT 7338/15/12]
- (xiii) Nagaland Rural Bank, Kohima
[Placed in Library, See No.LT 7339/15/12]
- (xiv) Ellaquai Dehati Bank, Srinagar
[Placed in Library, See No.LT 7340/15/12]
- (xv) Uttar Bihar Gramin Bank, Mujaffarpur
[Placed in Library, See No.LT 7341/15/12]
- (xvi) Kalinga Gramya Bank, Cuttack
[Placed in Library, See No.LT 7342/15/12]
- (xvii) Andhra Pragathi Grameena Bank, Kadapa
[Placed in Library, See No.LT 7343/15/12]
- (11) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, State Bank of Patiala, State Bank of Mysore, State Bank of Hyderabad, State Bank of Travancore and State Bank of Bikaner & Jaipur, for the year 2011-2012, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of

India Act, 1955 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

[Placed in Library, See No.LT 7344/15/12]

(12) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

(i) Report on the working and activities of the Allahabad Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7345/15/12]

(ii) Report on the working and activities of the Bank of Maharashtra for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7346/15/12]

(iii) Report on the working and activities of the Central Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7347/15/12]

(iv) Report on the working and activities of the Dena Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7348/15/12]

(v) Report on the working and activities of the Indian Overseas Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7349/15/12]

(vi) Report on the working and activities of the Punjab National Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7350/15/12]

- (vii) Report on the working and activities of the Union Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7351/15/12]

- (viii) Report on the working and activities of the UCO Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7352/15/12]

- (ix) Report on the working and activities of the Bank of Baroda for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7353/15/12]

- (x) Report on the working and activities of the Canara Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7354/15/12]

- (xi) Report on the working and activities of the Corporation Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7355/15/12]

- (xii) Report on the working and activities of the Indian Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7356/15/12]

- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7357/15/12]

- (xiv) Report on the working and activities of the Syndicate Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7358/15/12]

- (xv) Report on the working and activities of the United Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7359/15/12]

- (xvi) Report on the working and activities of the Vijaya Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7360/15/12]

- (xvii) Report on the working and activities of the Andhra Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7361/15/12]

- (xviii) Report on the working and activities of the Bank of India for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7362/15/12]

- (xix) Report on the working and activities of the Punjab and Sind Bank for the year 2011-2012, alongwith Accounts and Auditor's Report thereon.

[Placed in Library, See No.LT 7363/15/12]

- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Vidisha Bhopal Regional Rural Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. Praka/Karmik/00140/2011-12 in Gazette of India dated 10th August, 2011.
- (ii) The Himachal Grameen Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 300 in Gazette of India dated 15th November, 2010.

- (iii) The Manipur Rural Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. MRB/RRB-Act/1/2011-12/306 in Gazette of India dated 2nd July, 2011.
- (iv) The Nagaland Rural Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. NRB/28/HO/12/854 in Gazette of India dated 6th November, 2010.
- (v) The Baroda Rajasthan Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. B.R.G.B./H.O./2010-11/Maa.Sa.Pra./7381 in Gazette of India dated 14th February, 2011.
- (vi) The Haryana Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. HGB/HRD/2010/5250 in Gazette of India dated 13th September, 2010.
- (vii) The Satpura Narmada Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 280 in Gazette of India dated 30th October, 2010.
- (viii) The Sutlej Gramin Bathinda (Punjab) Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. RRB/HO/Staff/2011/769 in Gazette of India dated 7th May, 2011.
- (ix) The Bangiya Gramin Vikash Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 303 in Gazette of India dated 15th November, 2010.
- (x) The Kashi Gomti, Samyut Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. K.G.S.G.B./HQ/Pers./468/2011 in Gazette of India dated 24th May, 2011.

- (xi) The Vananchal Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. HQ/Per./679/2010-11 in Gazette of India dated 4th April, 2011.
 - (xii) The J&K Grameen Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. 293 in Gazette of India dated 6th November, 2010.
 - (xiii) The Meghalaya Rural Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 302 in Gazette of India dated 15th November, 2010.
 - (xiv) The Kalinga Gramya Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 306 in Gazette of India dated 19th November, 2010.
 - (xv) The Krishna Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. Item No. 20 in Gazette of India dated 16th May, 2011.
 - (xvi) The Chhattisgarh Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. Staff/610/2010-11 in Gazette of India dated 17th March, 2011.
- (14) Sixteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No.LT 7364/15/12]

- (15) A copy of the Notification No. S.O. 1605(E) (Hindi and English versions) published in Gazette of India dated 18th July, 2012, notifying M/s Sun Pharmaceutical Industries Limited, Acme Plaza, Adheri Kurla Road, Andheri (East), Mumbai-400 059 to import morphine, codeine, thebaine and their salts for use in manufacture of products to be exported, after following the procedure under rule 55 of the Narcotic Drugs and Psychotropic Substances Act, 1985 under Section 77 of the said Act, together with an explanatory memorandum.

[Placed in Library, See No.LT 7365/15/12]

(16) A copy of the Notification No. F. No. SMD/450 (Hindi and English versions) published in Gazette of India dated 25th June, 2012, making certain amendments to the Regulations of the Subsidiary Banks General Regulation, 1959 under sub-section (4) of Section 63 of the State Bank of India (Subsidiary Banks) Act, 1959, together with an explanatory memorandum.

[Placed in Library, See No.LT 7366/15/12]

(17) A copy of the Income-tax (Dispute Resolution Panel) (First Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 1967(E) in Gazette of India dated 24th August, 2012, under Section 296 of the Income-tax Act, 1961, together with an explanatory memorandum.

[Placed in Library, See No.LT 7367/15/12]

(18) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (1) The Foreign Exchange Management (Transfer or Issue of Security by a person Resident outside India) (Second Amendment) Regulations, 2012 published in Notification No. G.S.R.606(E) in Gazette of India dated 3rd August, 2012.
- (2) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2012 published in Notification No. G.S.R.607(E) in Gazette of India dated 3rd August, 2012.
- (3) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2012 published in Notification No. G.S.R.608(E) in Gazette of India dated 3rd August, 2012.
- (4) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2012 published in Notification No. G.S.R.609(E) in Gazette of India dated 3rd August, 2012.

- (5) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2012 published in Notification No. G.S.R.610(E) in Gazette of India dated 3rd August, 2012.

[Placed in Library, See No.LT 7368/15/12]

... (*Interruptions*)

संचार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री सचिन पायलट): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) सेमीकंडक्टर इंटीग्रेटेड सर्किट लेआउट डिजाईन रजिस्ट्री के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (2) सेमीकंडक्टर इंटीग्रेटेड सर्किट लेआउट डिजाईन रजिस्ट्री के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

...(व्यवधान)

[Placed in Library, See No.LT 7369/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 2012-2013.

[Placed in Library, See No.LT 7370/15/12]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals

and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2012-2013.

[Placed in Library, See No.LT 7371/15/12]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2012-2013.

[Placed in Library, See No.LT 7372/15/12]

... (*Interruptions*)

12.04 hrs**MESSAGE FROM RAJYA SABHA**

SECRETARY-GENERAL: Madam Chairman, I have to report a message received from the Secretary-General of Rajya Sabha:-

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 4th September, 2012 agreed without any amendment to the All-India Institute of Medical Sciences (Amendment) Bill, 2012 which was passed by the Lok Sabha at its sitting held on the 30th August, 2012.”

... (*Interruptions*)

12.04 ¼ hrs**COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTINGS OF THE HOUSE****7th Report**

DR. RATNA DE (HOOGHLY): I beg to present the Seventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

... (*Interruptions*)

12.04 ½ hrs**COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES****Statements**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to lay on the Table the following:-

- (1) Final Action Taken Statement (Hindi and English versions) of the Government on the Recommendations/Observations contained in the Ninth Report (15th Lok Sabha) on the subject 'Reservation for and Employment of

Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited'.

- (2) Final Action Taken Statement (Hindi and English versions) of the Government on the Recommendations/Observations contained in the Fifteenth Report (15th Lok Sabha) on the subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited'.

... (*Interruptions*)

12.04 ¾ hrs

**COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES**

Study Tour Reports

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to lay on the Table the following:-

- (1) Study Tour Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Kolkata, Guwahati, Agartala and Itanagar during February, 2011.
- (2) Study Tour Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Jodhpur, Mumbai, Diu and Ahmedabad during November, 2011.

... (*Interruptions*)

12.05hrs

COMMITTEE ON EMPOWERMENT OF WOMEN

17th Report

SHRIMATI CHANDRESH KUMARI (JODHPUR): I beg to present the Seventeenth Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the

Recommendations contained in the Twelfth Report on the subject 'Working of National Commission for Women and State Commissions for Women'.

... (*Interruptions*)

12.05 ¼ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 44th Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.*



THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri P. Chidambaram, I beg to lay the statement on the status of implementation of recommendations contained in the 44th Report of the Standing Committee on Finance (15th Lok Sabha) relating to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, in pursuance of Direction 73-A of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin, Part II dated 1st September 2004.

The 44th Report of the Standing Committee on Finance (15th Lok Sabha) was presented to the Lok Sabha on 22nd December, 2011. The 44th report relates to examination of Demands for Grants (2011-12). In the Report, the Committee deliberated on various issues and made eleven (11) recommendations, where action is called for on the part of the Government. These recommendations mainly pertain to issues like inflation & price rise.

Non utilization/under utilization of funds, review of rate of interest on General Provident Fund, achieving of financial inclusion to a greater extent, priority sector lending to agriculture & weaker sections etc.

* Laid on the Table and also placed in Library, See No.LT 7373/15/12.

Action Taken Statements on the recommendations/ observations contained in the Report had been sent to the Standing Committee on Finance on 23rd April, 2012. Present status of implementation of the recommendations made by the Committee in the 44th Report is indicated in Annexure which is laid on the Table..

I would not like to take the valuable time of the House to read out the contents of the Annexure. I would request that these may be taken as read.

... (*Interruptions*)

12.05½ hrs

(ii) Status of implementation of the recommendations Contained in the 4th, 8th, 13th, 16th And 21st Reports of the Standing Committee on Coal And Steel on Demands for Grants (2010-11 And 2011-12), pertaining to the Ministry of Coal.*

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay the statement on the status of implementation of recommendations contained in the 4th, 8th, 13th, 16th and 21st Reports of Parliamentary Standing Committee on Coal and Steel (15th Lok Sabha) in pursuance of Rule 389 of the Rules and Procedure and Conduct of Business in the Lok Sabha, and as per directions of the hon. Speaker, Lok Sabha issued *vide* Lok Sabha Parliamentary Bulletin – Part II, dated September 1st, 2004.

Action taken statements on the recommendations/ observations contained in the Report of the Committee have been sent to the Standing Committee on Coal and Steel.

The present status of implementation of the various recommendations made by the Committee are indicated in the annexure to my statement which is laid on the Table of the House. I would not like to take the valuable time of the House to

* Laid on the Table and also placed in Library, See No.LT 7374/15/12.

read out all the contents of this Annexure. I would request that this may be considered as read.

(Interruptions)

12.05 ¾ hrs

(iii) Status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Information Technology on Demands for Grants (2012-13), pertaining to the Department of Electronics and Information Technology, Ministry of Communications and Information Technology. *

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): I beg to lay the statement on the status of implementation of recommendations contained in the 34th Report (15th Lok Sabha) of Standing Committee on Information Technology in respect of Department of Electronics and information Technology, Ministry of Communications & Information Technology, in pursuance of the Direction 73A of the hon. Speaker, Lok Sabha issued *vide* Lok Sabha Bulletin-Part II, dated 1st September 2004.

- (i) Standing Committee on Information Technology examined the Demands for Grants for the year 2012-13 of the Department of Electronics and Information Technology, and the report was presented to Lok Sabha on 2nd May, 2012. The report contains 25 recommendations/observations.
- (ii) Department of Electronics and Information Technology have taken all possible steps towards implementation of all the 25 recommendations/observations of Parliamentary Standing

* Laid on the Table and also placed in Library, See No.LT 7375/15/12.

Committee on Information Technology as per the Action Taken Report (Appendix).

- (iii) I would like to lay the detailed Action Taken Report on the Table of the House without taking valuable time of the House.

... (Interruptions)

12.06hrs

(iv) Status Of Implementation Of The Recommendations Contained In The 223rd Report Of The Standing Committee On Science And Technology, Environment And Forests, Pertaining To The Department Of Science And Technology, Ministry Of Science And Technology.*

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay the statement on the status of implementation on recommendations pertaining to Department of Science and Technology in the Two Hundred Twnty-third (223rd) Report of the Department-related Parliamentary Standing Committee (PSC) on Science and Technology, Environment and Forests, in pursuance of Direction 73A of the hon. Speaker, Lok Sabha.

The Standing Committee on Science and Technology, Environment and Forests laid their Two Hundred Twenty-third (223rd) Report on 18th May, 2012 in the Lok Sabha. The present status of implementation is detailed in the appended Annexure which may be allowed to be laid on the Table of the House.

* Laid on the Table and also placed in Library, See No.LT 737615/12.

12.06 ½ hrs**SECURITIES AND EXCHANGE BOARD OF INDIA
(AMENDMENT) BILL ,2009**

MADAM CHAIRMAN: Now, we shall take item no. 19.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): I beg to move for leave to withdraw a Bill further to amend the Securities and Exchange Board of India Act, 1992.

MADAM CHAIRMAN: The question is:

“That leave be granted to withdraw a Bill further to amend the Securities and Exchange Board of India Act, 1992.”

The motion was adopted.

SHRI NAMO NARAIN MEENA: I withdraw the Bill.

12.07 hrs

MATTERS UNDER RULE 377*

MADAM CHAIRMAN : Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to re-align National Highway No. 5 by acquisition of land on western side of Kaza village in Guntur Parliamentary Constituency, Andhra Pradesh

SHRI RAYAPATI SAMBASIVA RAO (GUNTUR): There is a need to take steps for re-alignment of NH-5 with a width of 78 Mts by acquisition of land on western side of the Kaza Village in my Guntur Parliamentary Constituency, Andhra Pradesh.

During the visit of the undersigned the local people have proposed that there is a dire need for the re-alignment of NH-5 at Kaza village on Vijayawada - Chennai section of Andhra Pradesh, by acquiring the land on the western side of the road instead of eastern side as the existing proposal for acquisition of land for expansion of NH-5 will adversely affect the dwellings of the villagers. Land /sites on the eastern side of the NH5 at Kaza village and owned by small and marginal farmers. There is a temple of Sri Narayana Teerdha, the ancient musician and devotee of Sri Krishna. If the acquisition takes place, the ancient nature and the existing culture of the village will be ruined. Temple of Goddess Kanaka Durga will also be uprooted which will definitely hurt the sentiments of all the Hindus.

* Treated as laid on the Table.

On the other hand, the western side of NH-5 is with Government which is a vacant land. There are a few encroachments in that land by way of hutments. The encroachments can be evicted and compensated by providing dwelling units under the IAY. Comparatively, there will be a heavy decrease in payment of compensation etc., also if the western side lands are acquired. The Road will also be formed in a straight line by correcting the existing curve at this point between KM 420/500 and 422/500 (between Toll Gate and Murugan Hotel).

Since the work has not yet been started, it is the need of the hour to kindly arrange to re-align the road towards west side between KM 420/500 and 422/500 i.e, from Toll gate to Murugan Hotel, with a width of 78 Mtrs. (39 Mtrs. on each side).

I, therefore, request the Hon'ble Minister for Road Transport Highways to kindly consider the revised proposal positively in the interests of the local people to acquire the land on the western side which is vacant by making re-alignment of the road for extension of the present NH-5 between Guntur - Vijayawada in Andhra Pradesh.

(ii) Need to resolve the issue of seniority of Direct Recruit and Promotee Section Officers of Central Secretariat Service

SHRI P. BALRAM NAIK (MAHABUBABAD): I would like to draw the attention of the august House towards the anomalies in the order of promotion of Direct Recruit officers of Central Secretariat Service.

Recruited in 1997, Direct Recruit Section Officers (Ten in number) joined Central Secretariat Service of 1998. They are placed in the Common Seniority list in 1988 along with promotee Section Officers. This batch was promoted as Under Secretaries in 2006. In the meanwhile, the cadre of Central Secretariat Service was restructured in October 2003 and was notified in February 2009. Vacancies of around 1400 of Under Secretaries was notified and placed in the year 2003 list. Thus, many of the promotee officers who were junior to 1995, 1996 and 1997 Direct Recruits in the Common Seniority list are placed in the 2003 Under Secretary Select list. The Direct Recruit Section Officers of 1995, 1996 and 1997 are placed in select list of 2004, 2005 and 2006 respectively. In order to mitigate the anomaly in promoting junior officers over the senior officers, the DoPT has relaxed eligibility criteria for promotion from Section Officer to Under Secretary by two years. Thus, making the DR SOs of 1995,1996 eligible to be promoted as Deputy Secretary. There is need to grant relaxation for one more year so that the Direct Recruits of 1997 batch can also be eligible for being promoted as Deputy Secretaries as there is anomalous situation of promotion of junior officers over seniors. It seems, if such relaxation is not provided to these 1997 officers as well, they will have to languish for their rightful promotion for next 4-5 years i.e around 600 promotee officers would supercede them in the order of promotion which appears to be against the principles of natural justice, conscience and equity.

Hence. I request the Hon'ble Minister of State for Personnel, Public Greivances and Pensions to kindly interfere in the matter and do the needful to redress the grievance of 1997 examination direct recruitees at the earliest.

(iii) Need to take effective measures to ban child labour in the country

श्री जयवंत गंगाराम आवले (लातूर): महोदय मेरा सुझाव है कि :-

1. शिक्षा अधिकार कानून 2009 के अनुरूप निर्धारित आयु सीमा के अंतर्गत शिक्षा पूरी किए बिना बच्चों से किसी भी प्रकार की बाल मजदूरी कराने पर पूर्ण प्रतिबंध लगाया जाए ।
2. किशोर न्याय अधिनियम 2000 के प्रावधानों के मद्देनजर रखते हुए किसी भी प्रकार के खतरनाक व अस्वास्थ्यकर अवमाननापूर्ण उद्योग व उत्पादन प्रक्रिया में 18 साल आयु तक के बच्चों के रोजगार पर पूरी तरह से प्रतिबंध लगाया जाए ।
3. कानूनी रूप से बाल श्रम को संज्ञेय एवं गैर जमानती घोषित किया जाए तथा अपराधियों के खिलाफ दंडात्मक कार्यवाही को ज्यादा कठोर व समयबद्ध किया जाए ।
4. बाल मजदूरों की शिक्षा एवं पुनर्वास के लिए एक ऐसा समग्र एवं राष्ट्रीय कार्ययोजना लागू की जाए तथा उसके क्रियान्वयन हेतु निगरानी की प्रक्रिया एवं समयबद्ध जवाबदेही सुनिश्चित की जाए ।
5. निकृष्टतक प्रकारों की बाल मजदूरी को रोकने से संबंधित अंतर्राष्ट्रीय कानूनों (आईएलओ कन्वेंशन 182) तथा रोजगार के लिए न्यूनतम आयु सीमा निर्धारण करने वाले कानून (आईएलओ कन्वेंशन 138) को संसद में पारित कर प्रयत्न करना चाहिए ।

(iv) Need to formulate a plan to tackle drought situation in Maharashtra

श्री दत्ता मेघे (वर्धा): मैं सरकार का ध्यान इस महत्वपूर्ण विषय की ओर दिलाना चाहता हूँ कि महाराष्ट्र के कुल जिलों में सामान्य से कम वर्षा हुई है। इसके कारण किसानों का भारी नुकसान हुआ है। महाराष्ट्र का किसान पहले ही अनेक समस्याओं से जूझ रहा है। अनेक जिलों में बुवाई के बावजूद बारिश न होने के कारण फसलें सूख गई हैं। प्रदेश में पीने के पानी की भारी कमी है। पानी की कमी के कारण कंस्ट्रक्शन के कामों को रोकना पड़ रहा है।

महाराष्ट्र सरकार ने अभी तक 122 तालुकों को अकालग्रस्त घोषित किया है। लगभग अगस्त का महीना खत्म हो चुका है। लेकिन बारिश का नाम नहीं। कई जिलों में पशु चारे की कमी महसूस की जा रही है। जिस कारण महाराष्ट्र के दूध उत्पादन में भारी गिरावट आई है। पिछले तीन महीनों में 15 लाख लीटर दूध का उत्पादन कम हुआ है। सरकार को परिस्थिति की गंभीरता को समझना चाहिए नहीं तो गांवों से शहरों की ओर पलायन शुरू हो जाएगा, किसान आत्महत्या करने को प्रेरित होगा। सरकारी आंकड़ों के अनुसार पिछले वर्ष 2011 में अकेले महाराष्ट्र में 3337 किसानों ने आत्महत्या की है। अगर हालात यही रहे तो यह आंकड़ा और बढ़ सकता है। लोगों का पलायन और किसानों की आत्महत्या रोकने के लिए जल्द से जल्द उपाय ढूंढने होंगे।

अतः मेरा अनुरोध है कि राज्य और केन्द्र सरकार मिलकर इस संकट का सामना करने के लिए कोई योजना तैयार करें और महाराष्ट्र को अतिशीघ्रता से मदद की जानी चाहिए।

(v)Need to augment railway services and facilities in Warangal parliamentary constituency, Andhra Pradesh

SHRI RAJAIAH SIRICILLA (WARANGAL): There is a need to take up railway projects in Andhra Pradesh particularly in and around my Warangal Parliamentary Constituency during the 12th Five Year Plan as under:

Sanction of New Line from Ramagundem to Manguru, Hasanparthy to Karimnagar; Road Under Bridge at Chintal – Warangal and Shivanagar-Warangal; Establishment of Wagon Manufacturing Unit at Kazipet, expedite land alienation for railway projects; Formation of Kazipet as a separate Division; Sanction of Railway Station at Karunapuram (Chinna Pendayal and Naskal Station may be closed); Sanction of Additional Siding at Kazipet; Sanction of Base Kitchen at Warangal Railway Station; Multi Functional Complex at Warangal; Sanction of Foot Over Bridge at Warangal Railway Station; Halting of Telangana Express at Hasanparthy road; Halting of Intercity Gouthami Express and Mancherial Special Train at Ghanpur Station; Restoration of Starting time of train no. 321 -Ramagiri Passenger to old timings from 05-00 or 5-30 hours. To reschedule the early morning train timings from Warangal/Kazipet towards Secunderabad/Hyderabad to suit the requirement of office goers; Extension of Bombay Express upto Kazipet; Extension of Shiridi Express upto Kazipet; running of Shiridi Express No. 17208 Vijayawada to Manmad daily; Running of Shiridi Express No. 11406 (running Wednesday and Sunday) Kakinada to Manmad Daily; introduction of New Trains from Sirpur Khagaznagar to Thirupati; introduction of New Trains from Karimnagar to Thriupathi; Additional Local Trains from Warangal to Hyderabad; Sanction of Railways sports academy at Kazipet.

I request the Hon'ble Minister for Railway, through the Chair, to take up the above said proposals in the interest of the local public of Warangal Parliamentary Constituency as these issues are pending since decades.

(vi) Need to ensure timely release of Backward Regions Grant Fund in Partapgarh parliamentary constituency, Uttar Pradesh

राजकुमारी रत्ना सिंह (प्रतापगढ़): भारत सरकार देश में पिछड़े क्षेत्रों के विकास के लिए पिछड़ा क्षेत्र अनुदान निधि (बी.आर.जी.एफ.) अंतर्गत राज्य सरकार को धन आवंटित करती है जिससे देश का संतुलित विकास हो सके । परंतु जो धन राज्य सरकारों को आवंटित किया जाता है उन्हें अनावश्यक देरी के साथ निर्गत किया जाता है जिसके कारण पिछड़े क्षेत्रों का विकास समुचित ढंग से नहीं हो पा रहा है । मेरे लोक सभा क्षेत्र प्रतापगढ़ उत्तर प्रदेश का एक पिछड़ा जिला है एवं समय-समय पर बीआरजीएफ अंतर्गत धनराशि आवंटित की गई है परंतु उसे न जाने क्यों देरी से किया जाता है । मेरा यह भी अनुरोध है कि जो राशि पिछड़े क्षेत्र के विकास के लिए जारी की जाती है उसका पर्याप्त रूप से समय पर उपयोग किया जा रहा है, उसकी निगरानी की जानी चाहिए और स्थानीय सांसदों को बराबर सूचना दी जानी चाहिए ।

मेरा सरकार से अनुरोध है कि बीआरजीएफ अंतर्गत जो धनराशि पिछड़े क्षेत्र के विकास के लिए जारी की जाती है उसे तीन माह के अंदर जिलों को जारी कर देना चाहिए एवं समय-समय पर उसकी मॉनिटरिंग स्थानीय सांसदों के सुझावों के साथ मिल कर किया जाना चाहिए जिससे उन क्षेत्रों में होने वाले पलायन को रोका जा सके ।

(vii) Need to undertake electrification of all villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Faizabad and Barabanki districts of Uttar Pradesh.

डॉ. निर्मल खत्री (फ़ैज़ाबाद): मैं अपने लोक सभा क्षेत्र जनपद-फ़ैजाबाद तथा जनपद बाराबंकी (उत्तर प्रदेश) की तरफ सरकार का ध्यान आकृष्ट कराते हुए यह कहना चाहता हूं कि यहां काफी संख्या में गांवों में विद्युतीकरण नहीं है जिसके कारण ग्रामीण जनता बिजली सुविधा से वंचित है ।

केन्द्र सरकार की राजीव गांधी ग्रामीण विद्युतीकरण योजना ही एकमात्र आशा इस ग्रामीण जनता के समक्ष है, वे लोग इसके प्रारंभ होने का इंतजार कर रहे हैं । पिछले 3 वर्षों से राजीव गांधी ग्रामीण विद्युतीकरण योजना का कोई भी कार्य मेरे क्षेत्र में नहीं हुआ है । जनपद फ़ैजाबाद व जनपद बाराबंकी के दरियाबाद विधान सभा क्षेत्र में जनता आस लगाए बैठी है ।

आवश्यकता है कि सभी गांवों को विद्युतीकरण करने के लिए राजीव गांधी ग्रामीण विद्युतीकरण योजना मेरे लोक सभा क्षेत्र में शीघ्र प्रारंभ कराकर इस हेतु आवश्यक राशि का आवंटन संबंधित विभाग को किया जाए ।

(viii) Need to review the opium policy and take measures for the welfare of opium farmers

SHRI DUSHYANT SINGH (JHALAWAR): Looking at the revenue that is generated from the exports of opium in India there is a need to have a holistic opium policy. This policy should be in sync with the present condition of opium planters and conducive to improve their standard of living. There is a need to have a uniform Minimum Qualifying yield across all the States where opium cultivation is licit. The notification no. 1/2011- Narcotics Control 1 dated 20th September, 2011 of Ministry of Finance, Department of Revenue states that opium cultivation will not be allowed if the number of eligible farmers is five or less than five needs to be reconsidered since there are farmers whose livelihood depends on opium alone. Those farmers who are given an option to shift to a neighbouring village should be provided with some compensation and a pucca house since they have to start their life from scratch. The farmers who were affected due to hailstorm in 2006-07 should get their respective opium pattas back. Also, Government must review the NDPS Act. I hope the Union Government will take sympathetic and considerate view in this regard.

(ix) Need to make adequate provisions of underpass and service roads on National Highway No. 69 between Betul and Nagpur

श्रीमती ज्योति धुर्वे (बेतूल): मैं सरकार का ध्यान बैतूल-नागपुर फोरलेन मार्ग (एनएच 69) में एनएचएआई के अधीन किए जा रहे फोरलेन निर्माण के निम्न बिन्दुओं की ओर आकर्षित करना चाहूंगी :-

इस फोरलेन मार्ग का अधिकतर भाग मेरे संसदीय क्षेत्र में आता है तथा इस फोरलेन मार्ग पर कई प्रधानमंत्री ग्राम सड़क, विभिन्न ग्रामों एवं कस्बों को जोड़ने वाले मुख्य मार्ग, ग्राम एवं कस्बे आते हैं ।

वर्तमान में किए जा रहे कार्य से प्रतीत होता है कि ज्यादातर हिस्सों को फोरलेन क्रॉस करने के एवं सर्विस रोड के समुचित प्रावधान नहीं किए गए हैं ।

फोरलेन बनने के बाद उपरोक्त उल्लिखित ग्रामों, कस्बों में फोरलेन को क्रॉस करने की ठीक व्यवस्था न होने के कारण आम जनों को बहुत ज्यादा कठिनाइयों का सामना करना पड़ेगा तथा ज्यादातर स्थानों पर फोरलेन के दूसरी ओर जाने के लिए लंबी दूरियां तय करनी पड़ेगी जिसके कारण इस मार्ग के आसपास के कृषकों, नागरिकों एवं आम जनता के लिए गंभीर समस्याएं पैदा होगी । साथ ही मजबूरीवश कई लोग इस फोरलेन को क्रॉस करने का अनुचित तरीके से प्रयास करेंगे जिससे कि बहुत ज्यादा गंभीर दुर्घटनाओं की संभावनाएं रहेंगी ।

साथ ही इस मार्ग के दोनों ओर आने-जाने के लिए आमजनों को इस फोरलेन का मजबूरीवश उपयोग कर, टोल टैक्स भी चुकाना होगा जोकि गैर जरूरी होगी जिसके कारण बैतूल जिले जैसे आदिवासी एवं आर्थिक रूप से पिछड़े क्षेत्र में आम जनों पर अनावश्यक आर्थिक बोझ होगा एवं समय तथा साधनों का अपव्यय होगा ।

फोरलेन मार्ग निर्माण के दौरान आम जनों में अंडर पास सर्विस रोड आदि की जानकारी भी नहीं है जिसके कारण क्षेत्र में भारी असंतोष है तथा इस कारण कई जन आंदोलन भी हो सकते हैं जिसके कारण निर्माण कार्य भी बाधित हो सकता है ।

यह अनुरोध है कि इस संबंध में निर्माण एजेंसी द्वारा करवाए जा रहे कार्य में फोरलेन से जुड़ने वाले सभी प्रधानमंत्री ग्राम सड़क एवं महत्वपूर्ण ग्रामों एवं कस्बों को जोड़ने वाले मार्गों पर समुचित अंडरपास (जो कि सभी उपयोगी वाहनों की आवाजाही के लिए हो) एवं सर्विस रोडों की व्यवस्था करवाने के निर्देश दें तथा इसकी जानकारी अतिशीघ्र उपलब्ध भी करवाएं ।

(X) Need to include Chhattisgarhi language in the Eighth Schedule to the Constitution

कुमारी सरोज पाण्डेय (दुर्ग): छत्तीसगढ़ एक ऐसा प्रदेश है जो अपनी सांस्कृतिक विरासत, भौगोलिक सुन्दरता और खनिज बहुल्यता के कारण पूरे देश में अलग पहचान रखता है। यहां की धरती रत्नगर्भा कहलाती है और यहां के निवासी शायद देश के सबसे सीधे सादे और शांतिप्रिय लोगों में शुमार किए जाते हैं और जैसा यहां के लोगों का व्यवहार मीठा है वैसी ही मीठी है इनकी बोली छत्तीसगढ़ी। यह छत्तीसगढ़ी भाषा इस प्रदेश के लगभग 2.25 करोड़ लोगों द्वारा बोली और समझी जाती है। यह भाषा इतनी सरल और मीठी है कि इसे बोलने या समझने के लिए किसी विशेष प्रयास की जरूरत नहीं होती। यह देवनागरी लिपि में ही लिखी और पढ़ी भी जाती है। इस भाषा में वह सभी गुण हैं जो इसे आठवीं अनुसूची में शामिल करने के लिए पर्याप्त हैं। साथ ही इस भाषा को आठवीं अनुसूची में शामिल करने हेतु एक अशासकीय संकल्प भी छत्तीसगढ़ विधान सभा द्वारा पारित कर केन्द्र को प्रेषित किया गया है। अतः विषय की महत्ता को देखते हुए संबंधित मंत्रालय से यह अनुरोध है कि वह छत्तीसगढ़ के 2.25 करोड़ जनता की भावनाओं का सम्मान करते हुए छत्तीसगढ़ी भाषा को संविधान की आठवीं अनुसूची में शामिल करे ताकि इस भाषा को वह सम्मान और स्थान मिल सके जिसका कि यह भाषा हकदार है।

(xi) Need to provide the details of fertilizers produced and supplied to the districts of Uttar Pradesh during 2010-11 and 2011-2012

श्री प्रेमदास (इटावा): मा0 उर्वरक एवं रसायन मंत्री जी से विनम्र आग्रह है कि वे विगत वर्षों 2010-11 एवं 2011-12 में उ0प्र0 में उर्वरकों की मांग एवं इसके सापेक्ष की गई उर्वरक आपूर्ति का ब्यौरा प्रदान करें।

देश में मौजूद उर्वरक कंपनियों के द्वारा उपरोक्त वर्षों के दौरान खाद का उत्पादन एवे इसके जिलावार वितरण का भी ब्यौरा प्रदान करें ।

(xii) Need to construct flyovers while undertaking expansion of National Highway No. 2 from four lane to six lanes in Bhadohi parliamentary constituency, Uttar Pradesh

श्री गोरखनाथ पाण्डेय (भदोही): हमारे लोकसभा क्षेत्र भदोही उ0प्र0 में केंद्र सरकार के योजनानुसार-हण्डिया से वाराणसी तक एनएच-2 पर 4 लेन से 6 लेन बनाने की योजना है जिसके कारण कुछ प्रमुख नगर (बाजार) प्रभावित होने की संभावना है । जैसे-हण्डिया, बरौत, जंगीगंज, गोपीगंज, महाराजगंज प्रमुख बाजार प्रभावित हो सकते हैं ।

अतः मैं सरकार से आग्रह करना चाहता हूँ कि उक्त प्रमुख नगरों हण्डिया, बरौत, जंगीगंज, गोपीगंज व महाराजगंज जैसे नगरों में 6 लेन बनाते समय ओवरब्रिज के माध्यम से सड़कों का निर्माण किया जाय जिससे उक्त नगरों को प्रभावित होने से बचाया जा सके जो जन सामान्य के हित में होगा तथा अत्यधिक जाम की समस्या भी हमेशा-हमेशा के लिए दूर हो जाएगी ।

(xiii) Need to give environmental clearance to construct sluice gate in North Koel Irrigation Project in Bihar

श्री सुशील कुमार सिंह (औरंगाबाद): उत्तर कोयल सिंचाई परियोजना का कार्य वर्ष 1975 में प्रारंभ हुआ । आरंभ में इस परियोजना की कुल लागत मात्र 30 करोड़ रुपये थी परंतु इस परियोजना पर अब तक 800 करोड़ रुपया खर्च होने के बावजूद भी परियोजना अधूरी है । जबकि स्थापना व्यय प्रतिवर्ष 12 करोड़ रुपया आवर्ती रूप से खर्च हो रहा है इस परियोजना के पूर्ण होने से बिहार एवं झारखंड दोनों राज्यों में लगभग 1 लाख 25 हजार हेक्टेयर कृषि भूमि की सिंचाई की व्यवस्था के साथ ही 25 मेगावाट बिजली का भी उत्पादन होगा ।

वर्ष 2007 में वन एवं पर्यावरण मंत्रालय ने वनभूमि में जल जमाव के कारणों वनभूमि के उपयोग के बदले वनीकरण हेतु आवश्यक जमीन की उपलब्धता की शर्तों के कारण इस डैम में लोहे का फाटक (स्लूइस गेट) लगाने पर पाबंदी लगा दी है जिस कारण डैम में जल का भंडारण नहीं हो पा रहा है और करीब 125000 किसान एवं खेतीहर मजदूर जो कृषि पर निर्भर है सिंचाई सुविधा के अभाव में भूखमरी के कगार पर है । जबकि इस परियोजना से जुड़ी नहरें भी खोदी जा चुकी है । मेरी सरकार से मांग है कि इस सिंचाई परियोजना हेतु वनभूमि के उपयोग के बदले वनीकरण हेतु आवश्यक जमीन दिये जाने की शर्तों को विलोपित करते हुए डैम में स्लूइस गेट लगाने के प्रतिबंध को हटाया जाय जिससे कृषि पर निर्भर इस क्षेत्र की लाखों की आबादी की इस परियोजना का लाभ मिल सके ।

(xiv) Need to ensure proper utilization of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme in Tamil Nadu

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I would like to draw the kind attention of the Hon'ble Minister of Rural Development about the utilization of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) Funds by the Tamil Nadu Government.

There are allegations that there is misuse of funds under the MGNREGS is taking place in the country. I would like to mention about the reports of misuse of such funds in Tamil Nadu. The Tamil Nadu Government has appointed two Supervisors for supervising the works carried out by each Panchayats and these Supervisors are being paid a sum of Rs.119/- as salary whereas the labourers are being paid a sum of Rs.85/- only as salary. I would like to know from the Hon'ble Minister that from which head these salaries are being paid to the Supervisors. It is a clear case of misuse of funds in Tamil Nadu.

Hence, I urge upon the Union Government to inquire such misuse of MGNREGS in Tamil Nadu and action should be taken against those persons who are involved in the misuse of such funds.

(xv) Need to provide financial assistance to Government of Kerala for providing relief to the persons affected due to the use of Endosulfan pesticide in the State

SHRI P. KARUNAKARAN (KASARGOD): Government of Kerala has already requested for financial assistance to give relief to the victims of endosulfan. The continuous use of endosulfan in plantation area has caused serious damages to the human life as well as to the environment. About 500 persons have already died & about 10000 patients are taking treatments from various hospitals. Endosulfan has already been banned in Geneva Convention last year. In India also it is banned with the verdict of Supreme Court.

The Victims of Endosulfan need continuous assistance on various issues like health education, infrastructure facilities, environmental issues etc. It is not possible for the State Govt. alone to meet this demand & the need. District Panchayath, Govt. of Kerala and many other organisations are giving assistance but it is not sufficient. The rehabilitation, education and health are the most important sectors where these affected people need help. We had to bring these innocent poor to the main stream of the society. So, I urge upon the Govt. to give financial assistance of at least Rs. 500 crore as requested by the State Govt. as a special package for Endosulfan victims.

(xvi) Need to construct a railway over bridge at Kandamangalam Railway level crossing in Villupuram parliamentary constituency, Tamil Nadu

SHRI M. ANANDAN (VILUPPURAM): Kandamangalam Panchayat Union is a part of my Parliamentary Constituency and situated along NH 45A between Puducherry and Villupuram. Thousands of Vehicles like Bus, Lorry, Trucks, car, van and dipper lorries are crossing the railway level crossing at Kandamangalam. There is a railway station at Chinnabaabusamuthiram nearby Kandamangalam railway level crossing which is only 200 meters away. Due to the goods and passengers train traffic, the railway gate is being frequently closed resulting in heavy vehicular traffic. The Ambulance vehicles carrying patients from Villupuram, Thirukovilur, Kallakurichi and Salem are also passing through this railway level crossing to the Jipmer hospital at Puduchery. Vehicles pass through this railway level crossing with heavy speed and cause road accidents. To avoid this situation the people are demanding a Railway overbridge at this railway level crossing. I on behalf of my constituency people request the Government to take immediate and necessary steps for construction of an ROB at this railway level crossing at the earliest.

(xvii) Need to make provision for free entry of daily morning walkers in A.J.C. Indian Botanical Garden at Howrah, West Bengal

DR. TARUN MANDAL (JAYNAGAR): A.J.C. Bose Indian Botanical Garden at Howrah, West Bengal, is a national property and famous for its plant species in the world. Though designated for research and study it has failed to produce any significant research paper in the last six years.

Due to lack of hygiene and maintenance of common facilities like toilets, benches, drinking water, inner passages, common tourists are avoiding to enter into the garden.

In the plea of augmenting security the local authority has introduced entry fee cum identity card charges from the daily morning walkers thereby inviting commotion and denying the right of Indian citizens of walking for maintenance and promotion of health. I urge upon the Union Minister of Environment and Forests that no fees or charges should be levied for daily walkers.

सभापति महोदया : माननीय सदस्य कृपया हाउस चलने दीजिए।

...(व्यवधान)

MADAM CHAIRMAN: The House stands adjourned to meet again tomorrow, the 6th September, 2012 at 11 a.m.

12.08 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, September 6, 2012/Bhadrapada 15, 1934 (Saka).*
